merely impose certain vestrinctions en the total quantum that such companies may accept by way of deposits.

(c) As the deposits accepted by the Gujarat Savings Unit Pvt. Ltd. exceeded the ceiling prescribed under the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1973 the company had sought an exemption from the provisions of the above directions to enable it to work off its existing schemes. This application for exemption was rejected by the Reserve Bank on 4th September, 1974 and the Company was asked to show cause why the Reserve Bank should not, in exercise of the powers vested in it under sub-section (4)of Section 45-K of the Reserve Bank of India Act, 1934, prohibit it from accepting further deposits from the public. The company has filed a miscellaneous petition in the Bombay High Court challenging the validity of the show cause notice and obtained an injunction from the Court, on the 22nd October, 1974, restraining the Reserve Bank from taking further action in the matter. The matter is now subjudice.

Import of Fertilizers

43, SHRI V. V. SWAMINATHAN : Will the Minister of COMMERCE be pleased to state :

(a) what is the quantity of fertilizer that is likely to be imported this year and the countries which have agreed to supply the same; and

(b) whether any agreement has been signed with any country in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH) : (a) and (b) About 184 Ukh tonnes of fertilizers are likely to be imported for Kharif 1974 and Rabi 1974-75 contracts/agreements have been concluded for the supply of fertilizers with Bulgaria, Democratic Peoples' Republic of Korea, Federal Republic of Germany, Franca, Gjrmin Democratic Republic'a, Italy, Japan, Kuwait, Poland, Romania U. S. A., U.S.S.R,. and Ygoslavia.

छापों में पकड़ा गया निषिद्ध तथा बिना हिसाब किताब का माल

44. श्री जगदीश प्रसाद माथुर :
श्री सुब्रमण्यम स्वामी :
श्री वीरेन्द्र कुमार सखलेचा :
श्री सरदार कुमार सं० चं० आंग्रे :
श्रीमती लक्ष्मी कुमारी चूडावत :
श्री सवाई सिंह सिसोदिया :
श्री विश्वनाथ मेनन :
श्री राजनारायण :
श्री भूपेन्द्र नारायण मण्डल :
श्री नीरेन घोष :
श्री मनोरंजन राय :
श्री बी० पी० नागराजन मूर्ति :
श्री बी० रचैया :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1973-74 के दौरान तस्करी, काला धन तथा कर-अपवंचन के संबंध में सरकार द्वारा की गई धर-पकड़ के सिलसिले में मारे गये छापों में राज्यवार कितने मूल्य का निषिद्ध तथा बिना हिसाब किताब का माल, नकदी पथा जेवरात इत्यादि जब्त किये गए; और

(ख) इस प्रकार के माल को सरकारी आधिपत्य में रखने तथा उसके अन्तिम निपटारे के लिए क्या उपाय किए जा रहे हैं ?

†[**Contraband and un-accounted articles seized in raids**

44. SHRI JAGDISH PRASAD MATHUR :
SHRI SUBRAMANIAN SWAMY:
SHRI V. K. SAKHLECHA:
SHRI S. C. ANGRE:
SHRIMATI LAKSHMI KUMARI CHUNDAWAT:
SHRI SAWAISINGH SISODIA:
SHRI V. VISWANATHA MENON:
SHRI RAJNARAIN:
SHRI B. N. MANDAL:
SHRI NIREN GHOSH:
SHRI MONORANJAN ROY:

† It English translation

SHRI B. P NAGARAJA MURTHY:.

SHRI B RACHAIAH: Will the Minister of FrNANCE be Pleased to state:

(a) the value of contraband and un-accounted articles cash and jewellery etc. seizjd, Statewise. in raids conducted during the year 1973-74 in connection with Government's crack-down on Smuggling, blick money and evasion of income-tax; and

(b) tho measures taken for the safe custody of such articles and their final disposal?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणब मुखर्जी) : (क) तथा (ख) प्रत्यक्ष कर कानूनों अथवा अप्रत्यक्ष कर कानूनों के अन्तर्गत जो माल, वस्तुएं आदि पकड़ी जाती हैं, उनके आंकड़े, राज्य क्षेत्रों के अनुसार नहीं, आयकर आयुक्तों के और सीमा शुल्क/केन्द्रीय उत्पादन शुल्क समाहर्ताओं के अधिकार क्षेत्र के अनुसार रखे जाते हैं। वर्ष 1973-74 में आयकर विभाग ने जो विभिन्न वस्तुएं पकड़ीं, उनका मूल्य 4 करोड़ 40 लाख 16 हजार रु० है। स्वर्ण (नियन्त्रण) अधिनियम के अन्तर्गत जो सोना, सोने के आभूषण तथा स्वर्ण-निर्मित वस्तुएं सन् 1973 में पकड़ी गईं, उनका मूल्य 98.5 लाख रु० है और जो सन् 1974 की पहली छमाही (जनवरी से जून, 1974) में पकड़ी गईं, उनका मूल्य 60.3 लाख रु० है।

आयकर अधिनियम के अन्तर्गत पकड़ी गई वस्तुओं की सुरक्षा और निपटान, आयकर नियमावली 1962 के नियम 112, 112ए, 112बी और 112सी के साथ पठित आयकर अधिनियम, 1961 की धारा 132 तथा 132ए में निहित व्यवस्था के अनुसार होती है।

स्वर्ण (नियन्त्रण) अधिनियम के अन्तर्गत पकड़े गये स्वर्ण, आभूषण तथा वस्तुओं को समाहर्ता कार्यालयों के सुरक्षा कक्षों (Strong rooms) में रखा जाता है और जब वस्तुओं को जब्त करने का अन्तिम निर्णय हो जाता है, तब इन्हें निपटान के लिए बम्बई टकसाल में भेज दिया जाता है।

सीमा शुल्क अधिनियम के अन्तर्गत वर्ष 1973-74 में पकड़ी गयी वस्तुओं के सम्बन्ध में सूचना एकत्र की जा रही है और सदन पटल पर रख दी जायेगी।

1THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Figures of seizures under direct tax laws or indirect tax are not maintained State-wise, but for each charge of Commissioners of Income-tax and Collectors of Customs and Collectors of Central Excise. Various articles seized by the Income-tax Department during the year 1973-74 are valued at Rs. 4,4016 lakhs. Gold including gold ornaments and articles of gold seized under the. Gold (Control) Act during the calendar year 1973 is valued at Rs. 98.5 lakhs and during the first half of 1974 (January to June, 1974) at Rs. 60.3 lakhs.

The safe custody and disposal of the articles seized under the Income Tax Act, are made as provided in Section 132 and and 132A of the Income Tax Act, 1961 read with rules 112, 112A, U2B and 112C of the Income Tax Rules, 1962.

The gold, ornaments and articles seized under the Gold (Control) Act are kePt in the strong rooms of the Collectorates and are sent to the Bombay mint for disposal after a final decision is taken to Confiscate the same.

Information regarding the seizures effected under the Customs Act during the year 1973-74 is being collected and will be laid on the Table of the House.]

कर की बकाया राशि

45. श्री जगदीश प्रसाद माथुर :
श्री ओइम् प्रकाश त्यागी :
श्री सरदार कुमार सं० चं० आंग्रे :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

†[ ] English translation.